

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA No. 3076/92

(X)

New Delhi this the 23th day of January, 1998.

Hon'ble Shri S.R.Adige, Vice Chairman(A)
Hon'ble Smt.Lakshmi Swaminathan, Member(J)

In the matter of

Dr.G.C.Dohare,
S/O Late Sh.H.S.Dohare,
working as officiating Project Officer(MC)
in the O/O Development Commissioner,
Delhi Admn.and resident of House

No.162-164 Officers Hostel Khyber Pass,
Delhi.

(By Advocate Sh.P.L.Mimroth) .Applicant

VS

1. Delhi Administration, through the Chief Secretary, Delhi Admn., Delhi.
2. The Development Commissioner, Development Department, Delhi Administration, 5/9, Under Hill Road, Delhi.

(None for the respondents) .Respondents

O R D E R (ORAL)

(Hon'ble Sh.S.R.Adige, Vice Chairman(A)

In this OA, the applicant has impugned charge sheet dated 10.3.92 (Annexure A-2), and had prayed for consideration of his case for promotion to the post of Project Officer(IADP).

2. Shri Mimroth has stated at the Bar that pursuant to the charge sheet, the Enquiry Officer had conducted the enquiry, and had exonerated the applicant, but the disciplinary authority has imposed the punishment on the applicant, against which the appeal filed by the applicant is still pending.

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(5)

3. In view of the aforesaid ~~documents~~, ^{gements} permission is given to Shri Mimroth to withdraw the present OA, and approach the Tribunal through appropriate original proceedings, if any grievance still survives after the disposal of the appeal filed by the applicant before the Appellate Authority, or alternatively in the event that the appeal is not disposed of within the prescribed period of time.

4. This OA stands disposed of as withdrawn.

Lakshmi
(Smt. Lakshmi Swaminathan)
Member(J)

Adige
(S.R. Adige)
Vice Chairman(A)

S.K